

**AMENDMENT TO ANDHRA PRADESH RICE
(INFORMATION, INSPECTION AND SEI-
ZURE) ORDER**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No GSR 1019, dated the 5th September, 1959 making certain amendment to the Andhra Pradesh Rice (Information, Inspection and Seizure) Order, 1958 [Placed in Library See No LT-1613/59]

**FINANCIAL COMMITTEES, 1958-59 (A
REVIEW)**

Secretary: I beg to lay on the Table a copy of the 'Financial Committees, 1958-59 (A Review)'

MESSAGE FROM RAJYA SABHA

Secretary. Sir, I have to report the following message received from the Secretary of Rajya Sabha —

'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Miscellaneous Personal Laws (Extension) Bill, 1959, which has been passed by the Rajya Sabha at its sitting held on the 7th September 1959'

**BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary I lay on the Table of the House the Miscellaneous Personal Laws (Extension) Bill, 1959, as passed by Rajya Sabha

**CORRECTION OF ANSWER TO
STARRED QUESTION NO 219**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, while replying on the 7th August, 1959, to supplementary questions

arising out of Starred Question No. 219 by Sarvashri Assar and Pahadia and Shrimati Ila Palchoudhuri regarding foodgrains from USA, I had stated "50 per cent will be under Indian Flag vessel and the rest under vessels of their flag" in answer to a supplementary question by Shri Assar whether all the goods will be brought to India by Indian ships or by foreign ships

The correct reply to this supplementary question should have been:

"50 per cent will be under non-US flag vessels and the rest under vessels of their flag"

Shri Tangamani (Madurai) With your permission, may I put a question? How much out of these 50 per cent. of the foodgrains imported to India from USA is carried by Indian vessels, that is vessels carrying Indian flags?

Shri A M Thomas I have not got the exact information here I only wanted to correct the earlier answer to say that under PL 480 50 per cent. would be carried by ships flying their flags

Shri Tangamani. Out of the other 50 per cent, how much will be Indian?

Shri A. M. Thomas. I cannot say that now

Mr. Deputy-Speaker We will now take up the next item

12 18 hrs

**CRIMINAL LAW (AMENDMENT)
BILL**

The Minister of Law (Shri A. K. Sen) I beg to move

"That the Bill further to amend the Criminal Law Amendment Ordinance, 1944, as passed by Rajya Sabha, be taken into consideration"